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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to	(name of the House)
From 42, PiPRA	instituency(Name of the Constituen 5)

Agold 8. yes, resident of VILLA KATATYA MAHE, DISH-SUP	MOYAN KUMAR ABL address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-	16.5
(strike out whichever is not applicable)	
(1) I am a candidate set up by JD(U) (name of the political pa	rty) / am contesting as an
Independent candidate.	

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
I.	Self	AMAPK8625R	2010-11	
2.	Spouse-	AEVPK8519B	11	7,63,410/= Rs
3.	Dependent 1	CDNPS6950P	ν .	1.28 lace.
4.	Dependent 2	-		
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SL No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s). Case No. and	
	Date(s) of order(s).	

(5) That I give herein below the details of the assets (movable and it amovable etc.) of myselicity spouse and all dependents:

A. Details of movable assets:

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	30,000/=	1,35,000/=	21000/-	10,000/=	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	9 Lacs.	1868600/- AFP+1x.	30000/2 Approx.	-	-
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	30,000/=	1,93,000/-	30000/2	3,00,000/2	3,00000/-
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	KCC.	Niu	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Marshal - 62 BR-saccog (GNNOVA - 11 BR-sopa	BR-P. coop	BIKG -	NI	игг
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	5,83,000/2	150,000/-	50000/2	75,000/2	=\000/=

(VIII) Any other assets such as value of Claims/interest	NiL	NIL	NIL	NiL	NIL
(ix, Gross Total value	27,53000/	31000000	500000/=	385000/-	375,000/=
3 Details of Immovable sesses	1 / /	///	111	11	-13,00

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-I	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	-	KATAIYA			
	Area (Total measurement in acres)	_				
	Whether inherited property (Yes or NO)	NIL	Is Acre.	-		_
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.	_				
	Approximate Current market value	-	So Lacs			-
(ii)	Non-Agricultural Land Location(s) Survey number(s)	-				
	Area (Total measurement in sq. ft.)	12 Decimal	60 Decinal			
	Whether inherited property (Yes or NO)	-				_
	Date of purchase in case of self acquired property	-2010	2007.08	_		
	Cost of Land (in case of purchase) at the time of purchase	1400000/2	\$500000/=			
	Any Investment on the land by way of development, construction etc.	2000000/2	_	-		
	Approximate Current market value	-	-		-	
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	-	-			_
	Built up Area (Total measurement in sq. ft.)	_		_		

	V techer inherited property			1	1	,
	Dow of purchase in case of seri activited property				f/-	
	C wit of property (in case of pirchase) at the time of prochase	-	\$0,00000f	;		
	Any Investment on the property by way of development, construction etc.					
	A pproximate Current market value				1 1	
(iv)	apartments,) -Location(s) - Survey number(s)				-	
	Area (Total measurement in sq. ft.)		1.		1	
	Built up Area (Total measurement in sq. ft.)					-
4	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase		/4		-	
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value		4000000/-			
)	Others (such as interest in property)		- Apr			
i)	Total of Current Market Value of (i) to (v) above					

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	A population accept and 4"	15BI, Vidhan Saetha, Rating, C+6Loces. 2. CBI Kating; Honain Loven	CBI kadanjs ILue. K.c.	_	_	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	-	-	-	-	-

	A-ty other liability				1	
	Grand total of liabilities	-	-			
(ii)	Government Dues: Dues to departments dealing with government accommodation		1/	1 1	,	1
	Dues to departments dealing with supply of water			1 / 1		
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)		1			
	Income Tax Dues		11	1		
	Wealth Tax Dues	++-	1			
	Service Tax Dues	1	1/			/
	Municipal /Property Tax Dues	1	11		1	
	Sales Tax Dues		1/	-	-	
	Any other dues	1/	1		1	
1	Grand total of all Govt. dues	26Lass.	I Lee.			-

(7) Details of profession or occupation:

a. Self...... Pelatics. & Agui. (MLA)

b. Spouse Printed Agui. (M.P.)

(8) My educational qualification is as under:

B.A. tust - Hong. , Lib. science.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

l,	Name of the candidate	Shismilkam SUJATA KUMARI
2.	Full postal address	VILL+P. O- Radaiya Maha, Dish-Subau
3.	Number and Name of the constituency and state	42, PIPRA
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. JD (v)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

_	(a) Candidate (b) Spouse:				Yee for which last Tarel locome blooms lincome Tax Return filed 2016 -17				
-									
-		(c) Dependents				2610-11			
6.	The contract of the contract o				2010-11				
141		Details of Assets and Liabi							
Λ.	-	Moveable	Sell	Spou	se	Dependent-I	Dependent-II	Dependent-III	
		Asset (Total value)							
B.		Immovable		-	-+				
		Asset							
	(i)	Purchase Price and		-	-			-	
	ì .	Development Cost of							
		Immovable Property							
	1 .5	(Total Value)							
	(ii)	Approximate Current							
		Market Price of							
- 12	_	Asset (Total Value)							
7	_	Liabilities							
		(i) Government							
	_	dues (Total)			_				
		(ii) Loans from Bank,Financial Institutions and							
		others (Total)							
8.	Hi	ghest educational qualific	eation:	_	_			L	
	((Give details of School / Un urse) (Name of the Schoo	iversity educa l /College/ Un	tion wi	ith fu y and	ıll form of the d the year in v	certificate/ dip	loma/ degree was completed	

शुक्ताता देनी DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.